

grant of financial assistance to assignees of surplus land in 1975;

(b) the actual demand from Government of Maharashtra in this regard and, the amount actually given to Maharashtra;

(c) whether the Government of Maharashtra has requested the Central Government to continue the scheme during 1977-78; and

(d) if so, decision of the Government on Maharashtra Government's request?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) The Government of Maharashtra asked for a sum of Rs. 4,25,00,000 for the period upto August 1976. The Government of India sanctioned a sum of Rs. 1,30,00,000.

(c) Yes, Sir.

(d) The State's demand will be considered along with the demands of other States and Union Territories when the budgetary provision for this purpose is available.

डरी उद्योग के विकास के लिये न्यूजिलैण्ड के साथ बातचीत

2455. श्री कृष्ण कुमार गोयल :
श्री उपसेन :

क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या डरी उद्योग के विकास के लिए न्यूजिलैण्ड के साथ बातचीत चल रही है; और

(ख) या हा, तो इस बातचीत में क्या प्रगति हुई है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी नहीं ।

(ख) नहीं ही नहीं होता ।

Cooperative Banks in Delhi

2456. SHRI SATYA DEO SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) total number of Cooperative Banks functioning in the Union Territory of Delhi, alongwith their names;

(b) total number of members of each such banks as on 1st June, 1977;

(c) total number of cases—bank wise—pending in courts against defaulting members; and

(d) steps being taken by the Government to check and improve the working of Cooperative Banks in Delhi?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). There is one State Cooperative Bank and 16 Primary Cooperative Banks functioning in the Union Territory of Delhi. The names and the total number of members of each of these banks as on 1st June, 1977 are given in the Statement, laid on the Table of the House. [Placed in Library. See No. LT-601/77.]

(c) The total number of arbitration cases filed against defaulters—bank-wise—are given in Statement II laid on the Table of the House. [Placed in Library. See No. LT-601/77].

(d) (1) The Cooperative Banks are also governed by the Banking Regulation Act 1949 and the inspection thereof is periodically carried out by the Reserve Bank of India. The irregularities pointed out in the inspec-

tion notes are brought to the notice of the respective banks for taking remedial measures.

(2) With a view to ensuring early recovery, an Officer is exclusively dealing with the arbitration and recovery cases, which are vigorously being pursued with the Arbitrators for awards and with the Recovery Officer for the recovery of the dues.

(3) The loaning policies of the banks have also been streamlined and the banks have been asked to follow the Banking principles in the matter of grant of loans.

(4) The Reserve Bank of India have also put restrictions on the grant of loan to the Board of Directors.

(5) The annual audits of the banks are also arranged through the Chartered Accountants and the observations of the audit are communicated to the banks for prompt action.

(6) Where it is found that Board of Directors of the Banks have persistently defaulted in the discharge of their duties, the Management of the Bank can be superseded in accordance with the law as has been done in the case of Delhi State Cooperative Bank Ltd.

(7) The progress of Cooperative Credit Institutions is reviewed annually by the offices of the Reserve Bank and Government of India with the officers of Delhi Administration and representatives of the State Cooperative Bank.

(8) The Primary Agricultural Credit Societies in the Union Territory are being reorganised from the present 249 to 54 viable units.

'Food for Work'

2457. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the quantity of wheat to be used as 'Food for work' this year?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Central Government have evolved a scheme under which special allocation of wheat and milo equivalent in money value to 30 per cent of the State Governments/Union Territories current level of expenditure on maintenance of public work in rural areas shall be made available to them free of cost to be utilised for payment of a part or all of the wages of labour engaged on such works in lean summer months. The total demand for wheat indicated by the State Governments so far for the above purpose, during the current year, is about 38,800 tonnes.

Allotment of Bungalows to M.Ps.

2458. SHRI K. SURYANARAYANA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a large number of requests for allotment of bungalows to Members of Parliament are pending;

(b) if so, the details thereof;

(c) details of bungalows allotted to the Members of the Sixth Lok Sabha; and

(d) number of Members who have completed two terms or over in the House covered under Part (c)?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

(a). For allotment of bungalows from the General pool, requests from ten Members of the Lok Sabha are pending.

(b) Details are given in the Statement enclosed.

(c) Statement giving the information in respect of general pool accommodation is laid on the Table of the House. [Placed in Library. See No. LT-602/77]. Regarding bungalows in the Lok Sabha Pool, information will